

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506
IB-718/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

I World Business Solution Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 16.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Ekta Chaudhary, Mr. Divyank, Adv.

For the Respondent : Mr. Rajat Srivastava, Mr. Amit Dhall

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor. Mr. Rajat Shrivastava, Adv. appeared on behalf of the Corporate Debtor and prayed for grant of further time to file reply in the matter. Therefore Corporate Debtor is directed to pay a sum of Rs. 10,000/- to be paid to Bharat Kosh and 10 days additional time is granted for filing the reply. It is made clear that no further extension of time will be granted for filing reply. If the reply is not filed the opportunity afforded to file reply will be closed and the matter will be preceded further. List the matter on **09.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)